
(2023) 05 RAJ CK 0016

In the Rajasthan High Court

Case No : Criminal Miscellaneous (Petition) No. 417 Of 2023

Kuashik Patidar And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 02-05-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 366, 376D, 120B

Citation : (2023) 05 RAJ CK 0016

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Kan Singh Oad, Vikram Sharma

Final Decision : Disposed Of

Judgement

Manoj Kumar Garg, J

The instant misc. petition under Section 482 Cr.P.C. has been filed by the petitioner for quashing of FIR No.03/2023, Police Station Varda, District Dungarpur for offence under Sections 366, 376-D and 120-B of IPC.

After hearing learned counsel for the petitioner and taking into consideration the material available on record, I am not inclined to quash the FIR. However, liberty is granted to the petitioner to file representation alongwith relevant documents before the concerned Superintendent of Police and concerned Investigating Officer within a period of fifteen days. The Superintendent of Police and concerned Investigating Officer shall take up all the facts as well as representation, if any, filed on behalf of the petitioner and complete the investigation by considering them strictly in accordance with law within a period of one month from the date of filing of the representation.

The instant misc. petition filed by the petitioner is disposed of accordingly.

Stay petition is also disposed of.